

**Question**

(a) whether the Cochin Shipyard is facing financial crisis;

(b) if so, the details thereof; and

(c) the measures being taken to help the shipyard to tide over the crisis?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) :

(a) Yes, Sir.

(b) Cochin Shipyard Limited has incurred a cumulative loss of Rs. 167.00 crores including cash loss of Rs. 43.27 crores upto 31-3-1991.

(c) Various measures for improving the financial health of the Shipyard which include revision of the pricing formula, restructuring of capital base, import duty concessions etc. are under consideration.

**PLYING OF PRIVATE BUSES ON DTC ROUTES**

1468. SHRI MADAN LAL KHURANA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether private buses plying under the Delhi Transport Corporation (DTC) keep the earnings with themselves and are a source of revenue loss to the DTC;

(b) if so, whether the Government propose to bring back the private buses on kilometer scheme and if not, the reasons therefor;

(c) whether the DTC has filed any objection before the State Transport Authority, Delhi on the grant of S.T.A. permits to private operators to ply their buses on parallel routes; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) :

(a) and (b). The private buses supplementing DTC services under the 'Earn and Keep' Scheme are keeping the

**Question**

earnings with themselves. Government do not propose to bring back the private buses under Kilometer Scheme as there were a number of problems in the operation of the Scheme including :—

(1) Frequent demands for changes in routes;

(2) Frequent demands for increase in the fare structure; and

(3) Irregular operations by the private operators.

(c) and (d) Since 1-7-1989, no objections have been filed by the DTC before the State Transport Authority, Delhi on the grant of STA Permits to private operators.

**EXCISE DUTY EVASION BY DEALERS OF FIREWORKS AND SAFETY MATCHES IN TAMIL NADU**

1469. SHRI MADAN LAL KHURANA : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 7482 on April, 28, 1989 and state :

(a) whether the pending cases of Central Excise Duty evasion have since been adjudicated;

(b) if so, the details thereof and the amount of revenue collected therefrom and

(c) how many more cases of Central Excise duty evasion by the manufacturers and dealers of fireworks and safety matches in Tamil Nadu have come to notice during 1989-90 and 1990-91?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) : (a) and (b) 84 out of the 86 cases of evasion of Central Excise duty in respect of Fireworks and Safety Matches in Tamil Nadu detected during the year 1988-89 have been adjudicated. An amount of Rs. 4.92 lakhs has been confirmed out of which Rs. 3.10 lakhs has already been realised.

(c) 312 cases in 1989-90 and 307 cases in 1990-91 have come to the notice where

## Question

## Question

1 Central Excise duty evasion by Manufacturers and Dealers of Fireworks and Safety Matches in Tamil Nadu is suspected.

### FOREIGN LOANS TAKEN BY INDUSTRIAL HOUSES

1470. SHRI MADAN LAL KHURANA: Will the Minister of FINANCE be pleased to state :

(a) the details of the Industrial Houses which have secured foreign loans during the last three years, year-wise;

(b) the present position of repayment of such loans; and

(c) the effect of such loans on the general economic conditions of the country and on healthy competition amongst equally situated concerns to safeguard the interests of the consumers at large ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RA-MESHWAR THAKUR) : (a) The details of the private sector borrowers which have secured direct external commercial loans during 1988-89, 1989-90 and 1990-91 are given below in the statement.

(b) As per information available all repayments due under these loans have been made; and

(c) Direct external commercial loans are approved on the basis of application by the concerned importer of capital goods, as one of the means of financing import of capital goods approved under Exim-policy and subject to Reserve Bank of India guidelines. Hence a link between these approvals and general economic conditions, competition, consumers interests etc. cannot be established and consequently the effects cannot be assessed.

### STATEMENT

#### Details of Direct Foreign Currency Loans to Private Sector

Sl. No.	Name of the Company	Date of Approval	Amount in Foreign Currency (Million)
<b>1988-89</b>			
1.	Asia Coffee Ltd.	29-6-88	US\$ 3.42
2.	Young Fisheries P. Ltd.	17-8-88	US\$ 0.74
3.	K.G. Hospital	29-8-88	FF 9.2
4.	Essar Steel	31-8-88	DM 13.75
5.	Hindustan Dev. Corpn.	6-9-88	Sw.Fr. 32
6.	Andhra Petrochemicals Ltd.	29-9-88	Pd.St. 1.86
7.	Inditalia Refcon Ltd.	13-10-88	US\$ 2
8.	Aditya Construction Ltd.	1-11-88	DM 3.7
9.	Hitech Drilling Services India Ltd.	1-11-88	US\$ 11.13
10.	Titan Watches Ltd.	17-11-88	Sw.Fr. 4.80 Jy. 4.12
11.	Gujarat State Fert. Ltd.	22-11-88	Sw.Fr. 8.13 US\$ 11.20 DM 21.00
12.	Century Enka Ltd.	26-11-88	DM 8.58
13.	Asian Redaelli Ltd.	30-12-88	US\$ 8.90
14.	Paam Agro P. Ltd.	17-1-89	DM 1.21
15.	Rane Power Steering Ltd.	27-1-89	Pd.St. 1.80